

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH: NEW DELHI**

O.A. No. 4292/2018

The 27<sup>th</sup> day of November, 2018

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)  
HON'BLE MR. A.K. BISHNOI, MEMBER (A)**

Renu,  
Aged about 31 years,  
Matron, Group 'D'  
W/o Shri Vikas,  
R/o H.No. 861, Block-L,  
Mangol Puri, Delhi. .. Applicant

(By Advocate: Shri Piyush Sharma)

Versus

Director General,  
Tihar Jail,  
Govt. of N.C.T. Delhi. .. Respondent

(By Advocate: Shri G.D. Chawla for Mrs. Harvinder Oberoi)

**ORDER (ORAL)**

**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Piyush Sharma, learned counsel for the applicant and Shri G.D. Chawla representing Mrs. Harvinder Oberoi, learned counsel appeared on behalf of the sole respondent, on receipt of advance notice.

2. The applicant filed the O.A. seeking the following relief(s):

- “(a) Grant the benefit of salary as well as of seniority from the date when her batch mates were appointed;
- “(b) Award all consequential benefits;

And/or

(c) Award the cost of the present application;

And/or

(d) Pass such other and further orders this Hon'ble Tribunal may deem fit in the facts and circumstances of the case."

3. It is submitted that the applicant made a representation vide Annexure A-6 dated 18.05.2018 ventilating her grievances to the respondent. However, no orders have been passed thereon till date.

4. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondent to consider Annexure A-6 representation dated 18.05.2018 of the applicant and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

**(A.K. BISHNOI)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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